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IN THE SEBI SPECIAL COURT, GREATER MUMBAI  
CORAM : BEFORE SPECIAL JUDGE SHRI M.G. DESHPANDE UNDER SEBI  
ACT  
IN THE COURT OF THE SPECIAL JUDGE (SEBI) COURT ROOM NO. 22,  
CITY CIVIL AND SESSIONS COURT, MUMBAI  
FORM NO. 4

PROCLAMATION REQUIRING THE APPEARANCE OF A PERSON ACCUSED  
UNDER SECTION 82 OF CODE OF CRIMINAL PROCEDURE, 1973

WHEREAS complaint has been made before me that Ketan V Parekh, Director, Panther Fincap and Management Services Limited, Accused No. 5 in the SEBI Special Case No. 203/2014, who is having address at Address 1: Bhupen Chambers, Ground Floor, 9, Dalai Street, Mumbai - 400023, Address 2: 121, Radha Bhavan, 1st Floor, Nagindas Master Road, Mumbai - 400023, Address 3: 103/5, Blackie House, Opp GPO, Fort, Mumbai - 400001 and Address 4: 19 B, Javer Mahal, N.S. Road, 66, Marine Drive, Mumbai 400020 has committed or has suspected to have committed the offence punishable u/s 24(2) of The Securities Exchange Board of India Act, 1992, and it has been returned to a warrant of arrest thereupon issued that the said Accused No 5, Ketan V Parekh cannot be found, and whereas it has been shown to my satisfaction that the said Accused No 5, Ketan V Parekh has absconded or is concealing himself to avoid the service of the said warrant;

Proclamation is hereby made that the said Accused No 5, Ketan V Parekh Director of M/s Panther Fincap and Management Services Limited is required to appear at Court Room No 22, Court of Sessions for Greater Mumbai before me, to answer the said complaint on the day of 3rd day of November, 2017

Dated, this 12th day of October 2017

(Seal of the Court)

(Signature)  
SPECIAL JUDGE  
SEBI SPECIAL COURT, COURT ROOM NO. 22,  
CITY CIVIL & SESSIONS COURT  
MUMBAI